Name of High Court						TEME	NT		Part (a) or the	Part ((b) of the	
1. Allahabad										question 64,061	question 1944
2. Andhra Prad		•							•	24,978	1950
3. Assam and Nagaland				•						2,838	1957
4. Bombay						•				26,758	1949
5. Calcutta	•									50,327	1936
6. Delhi .										11,062	1955
7. Gujarat										13,879	1953
8. Jammu and Kashmir									•	894	1957
9. Kerala										21,675	1951
10. Madhya Pradesh										9,108	1948
<ol><li>Madras</li></ol>								•	•	31,726	1940
12. Mysore										9,069	1954
13. Orissa										4,454	1945
14. Patna .										11,270	1947
15. Punjab and Haryana					•					17,560	1956
16. Rajasthan					•				•	6,232	1956

#### DISPLACED FAMILIES IN JAMNAGAR

269. SHRI JAIRAMDAS DAULAT-RAM: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) the number of displaced families living in the houses in Dellas in Jamnagar in Gujarat and the number of years they have been living there;
- (b) whether these Dellas were used as stables before partition and as houses for wrestlers by the former ruler of Jamnagar:
- (c) whether it is a fact that Government have asked these displaced families to pay rent for several years though their daily earnings are very low and inadequate owing to the prevailing high prices;
- (d) whether there is proper drainage, lighting and toilet arrangements in these Dellas; and
- (e) what are Government's plans for better housing of these displaced families?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI L. N. MISHRA): (a) to (e) Houses in Dellas at Jamnagar 380RSD—3.

i

in Gujarat State are not the properties of Central Government and it is not known whether any displaced families are living in them. However, requisite information has been called from the State Government and will be laid on the Table of the Sabba

#### SINDHI BOOKS IN NATIONAL LIBRARY, CALCUTTA

270. SHRI JAIRAMDAS DAULAT-RAM: Will the Minister of EDUCA-TION be pleased to state the number of titles in Sindhi language in each subject, received by the National Library, Calcutta under the Delivery of Books (Public Libraries) Act, 1954 during each of the years from 1955 56 to 1965-66?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (PROF. SHER SINGH): The National Library received about 550 titles in Sindhi language during the period 1955 to 1966. The Library compiles statistics of books only in those languages, in so far as Indian languages are concerned, which are recognised by the Constitution of India. However the subjectwise statistics for Sindhi publications received during the years 1963—66 are as follows:—

## COMPLAINTS OF CORRUPTION IN IRON FOUNDRY

271. SHRI BANKA BEHARY DAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Central Bureau of Investigation have received any complaints of corruption in the functioning of iron foundry situated at Dhanmandal in Orissa;
- (b) if so, what are those complaints; and
- (c) what action has been taken by the Bureau in the matter?

THE MINISTER OF HOME AFF-AIRS (SHRI Y. B. CHAVAN): (a) to (c) No complaint of corruption in the functioning of any iron foundry situated at Dhanmandal in Orissa was received by the Central Bureau Investigation. However, an information was received by the Bureau of Investigation that the Station Master, Dhanmandal in violation of the Railway Rules accepted consignments of iron scrap from an Dhanmandal iron foundry at for despatch by rail. The matter has been taken up for enquiry by the Central Bureau of Investigation and the same is in progress.

# COLLIERY WORKERS PROVIDED WITH ARTIFICIAL LIMBS

272. SHRI T. V. ANANDAN: Will the Minister of LABOUR AND RE-HABILITATTON be pleased to state the number of colliery workers who

have been provided with artificial limbs out of the Coal Mines Labour Welfare Fund during 1965 and 1966, and the cost thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKHLAL HATHI): Ten colliery workers were provided with artificial limbs during 1965 at a cost of Rs. 4,962 and, twenty two workers, during 1966, at a cost of Rs. 8,362.

### THIRD PARTY SETTLEMENT IN LABOUR TROUBLES

273. SHRI A. D. MANI: Will the Minister of LABOUR AND REHABI-LITATION be pleased to state:

- (a) whether Government's attention has been drawn to an observation made by Shri V. V. Giri to the effect that the introduction of the "third party settlement" and compulsory adjudication was responsible for many of the troubles that India witnessed at the present time;
- (b) whether Government propose to implement the suggestion that there should be a joint standing machinery in every industry with equal representation for the workers and the employers; and
- (c) whether any such proposal has been made by any organised body of labour to Government?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKHLAL HATHI): (a) to(c) Shri Girl's views on the subject are